

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 860 of 2020**

In the matter of:

**Sri Ram Constructions, a Sole Proprietary of Mr.
Sanjay Kumar**

....Appellant

Vs.

MC Nally Bharat Engineering Company Ltd.

....Respondent

Present:

Appellant: Mr. Deepak Dhingra, Ms. Miranda Solaman, Advocates

**Respondent: Mr. Kumar Anurag Singh, Mr. Zain A. Khan,
Advocates.**

ORDER

(Through Virtual Mode)

11.02.2021: Learned counsel for the Appellant seeks time to file rejoinder as according to him he has received a copy of the reply-affidavit. However, we find that the reply-affidavit of Respondent is not in record.

Mr. Kumar Anurag Singh, Advocate representing the Respondent submits that he has already filed reply-affidavit online and he undertakes to file hardcopy of the same within one week. Learned counsel for the Appellant may file rejoinder within two weeks thereof.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 17th March, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g